

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR DR. K.ARUL

Petition(s) for Special Leave to Appeal (C) No(s). 4821/2014

ANOOP & ORS

Petitioner(s)

VERSUS

ADDL. COMM. SAHARANPUR DIV. & ORS

Respondent(s)

Date : 21/11/2014 This petition was called on for hearing today.

For Petitioner(s)

Mr. Ram Shiromani Yadav, Adv.
Mr. Yash Pal Dhingra, Adv.

For Respondent(s)

Mr. Abhindra Maheshwari, Adv.
Mr. Ardhendumauli Kumar Prasad, Adv.
Ms. Asha Gopalan Nair, Adv.
Ms. Minakshi Vij, Adv.
Mr. Ajit Jain, Adv.
Ms. Divya Garg, Adv.
Mr. Mohd. Irshad Hanif, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Despite order, counter affidavit has not been filed by the served respondents. Four weeks' time is granted for enabling them for filing counter affidavit.

Await service of notice on the other respondents.

The learned counsel for the petitioner to provide the complete set of the pleadings to the learned counsel for respondent No.5.

Registry to verify as to whether vakalatnama has been filed on behalf of respondent Nos.1 to 4 and submit report by the next date.

List again on 29.1.2015.

(DR. K. ARUL)
Registrar